

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2319

ANSWERED ON:07.12.2006

NORMS FOR PROCURING PLANES ON LEASE

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**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the norms taken into account for according permission to the public sector airlines for procuring planes on lease;
- (b) the number of planes with various public sector airlines on lease, airline-wise;
- (c) whether any cost profit analysis has been undertaken for procuring planes on the lease; and
- (d) if so, the outcome thereof alongwith the reaction of the Government thereto?

**Answer**

- MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

- (a) The Board of Directors of a Public Sector Airline is competent to decide on procurement of aircraft on lease depending on the needs of the airline.
- (b) At present, Air India including Air India Express and Indian Airlines including Alliance Air both have 27 aircraft each on lease in their respective fleet.
- (c) and (d): While inducting aircraft on lease, an economic evaluation - entailing the estimation of expected revenue/costs/profile is undertaken in respect of the proposed operations with the aircraft proposed to be inducted. These are submitted to the respective Board of Airlines for consideration. On approval of the Board aircraft is taken on lease.